



Government of Jammu and Kashmir
Labour & Employment Department
Civil Secretariat, Jammu.

Notification

Jammu, the 8th March, 2017.

SRO 106.- In exercise of the powers conferred by sections 6,41,50,64,83 and 12 of the Factories Act, 1948, (Central Act), the Government of Jammu and Kashmir intends to make the following amendments in Jammu and Kashmir Factories Rules, 1972; namely:-

1. In rule 5 after sub-rule (2), the following shall be added as sub-rule (3); namely:-
“(3) Licence shall be granted within a period of 30 days”.
2. In rule 7 after sub-rule (3), the following shall be added as sub-rule (4); namely:-
“4 Licence shall be renewed within a period of 30 days”.

Now, in pursuance of sub-section (1) of section 115, any person who desires to object to the aforesaid amendments may submit his/her objections/suggestions for consideration in writing to the Commissioner/Secretary to Govt, Labour & Employment Department, Civil Secretariat within a period of 45 days from the date of issuance of this notification.

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Any objection/suggestion received after the expiry of the said period will not be entertained.

By order of the Government of Jammu and Kashmir.

Sd/-
(Gazzanfer Hussain)

Commissioner/ Secretary to the Government,

No.L&E/Lab/121/2014-PF

Dated:- 08 -03-2017

Copy to the:-

1. Secretary to Government of India, Ministry of Labour and Employment, Shram Shakti Bhawan, New Delhi-110001.
2. Principal Secretary to the Chief Minister.
3. Principal Secretary to the Governor J&K.
4. All Administrative Secretaries.
5. Divisional Commissioner, Jammu/Kashmir.
6. Labour Commissioner, J&K, Jammu.
7. Secretary, Legislative Assembly/Council.
8. All Heads of Departments.
9. Director Information, J&K, Jammu with the request to publish the notification in leading english dailies one each from Jammu/Kashmir.
10. All Deputy Commissioners.
11. Secretary/CEO, J&K Building & other Construction Workers Welfare Board, J&K, Jammu.
12. General Manager, Government Press, Jammu for its publication in the next issue of the Government Gazette.
13. Special Assistant/OSD to the Minister for Labour and Employment for information of the Hon'ble Minister.
14. Private Secretary to Chief Secretary.
15. PA to Commissioner/Secretary to the Government, Labour and Employment Department.
16. I/c Website (L&E).
17. SRO file (w.2.s.c).
18. Stock file.



(Dr. Irfan Ali Khan)KAS

Under Secretary to the Government

08/03